IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.25
I.A.Nos.284 & 283/2024 in
C.P. (IB)No.189/BB/2022

IN THE MATTER OF:

M/s. Omkara Assets Reconstruction Pvt. Ltd ... Petitioner
Vs.
Mr. Madhava Reddy Badam ... Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saurabh Nikaljee
For the Respondent : Shri Abhijit Atur with Ms. Athulya M.P

ORDER

1. Heard the Ld. Counsels appearing for the parties.
2. When the matter is taken up for hearing, the Ld. Counsel for the Respondent submits that the matter has been settled between the parties and that they have also filed a Memo of Settlement vide Diary No.3292 dated 07.06.2024, and therefore seeks leave of this Adjudicating Authority to withdraw the Company Petition.
3. In the circumstances, the said Memo of Settlement is taken on record, and **C.P.(IB)No.189/BB/2022 is hereby disposed of as withdrawn**, with liberty to the Petitioner's Counsel to file a fresh Petition in accordance with law in the event settlement fails. Accordingly, I.A.Nos.284 & 283/2024 are also stand closed.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi